



भारतीय विवाला और शोधन अक्षमता बोर्ड
Insolvency and Bankruptcy Board of India

Insolvency and Bankruptcy Board of India

in association with

**Institute of Estate Managers and Appraisers
IOV registered Valuers Foundation
ICSI Registered Valuers Organisation
The Indian Institution of Valuers
ICMAI Registered Valuers Organisation
ICAI Registered Valuers Organisation
PVAI Valuation Professional Organisation
CVSRTA Registered Valuers Association
Association of Certified Valuators and Analysts
CEV Integral Appraisers Foundation, and
DivyaJyoti Foundation**

is organising a

National Seminar on Valuation

On Saturday, the 8th June, 2019

**Venue: Vigyan Bhawan (Hall Number 6), 1 Maulana Azad Road,
Adjacent to Vice-President House, New Delhi - 110001**

The valuation and the valuation profession have a long history in India. Different statutes and authorities require valuation of assets for different purposes and prescribe the manner of such valuation. There have been several attempts in the past to have an institutional arrangement that develops and regulates the profession of valuers who can estimate the value of any asset with full responsibility. It took a concrete shape with enactment of the Companies Act, 2013 (Act). Section 247 of the Act provides that where valuation is required under the provisions of the Act, it shall be valued by a person having such qualification and experience and registered as a valuer. The Companies (Registered Valuers and Valuation) Rules, 2017 (Rules) notified under the Act provides a comprehensive framework for development and regulation of the profession of valuers. With effect from 1st February, 2019, every valuation required under the Companies Act, 2013 and the Insolvency and Bankruptcy Code, 2016 needs to be conducted by registered valuers.

The IBBI, which has been designated as the authority under the Rules, recognises registered valuers organisations (RVOs), registers valuers and monitors their conduct and performance in accordance with the Rules. It publishes syllabus, format and frequency of the valuation examination for all three asset classes, namely, (a) Land and Building, (b) Plant and Machinery, and (c) Securities or Financial Assets, in consultation with the stakeholders. It conducts computer-based online valuation examinations every day from

several locations across the country for all three asset classes. There are now about 1350 registered valuers registered through 11 RVOs.

It is now time to take stock of the progress made so far, discuss challenges and think about the road ahead. It is also important to understand the nuances of valuation in each of the three asset classes from the perspective of regulation and development. Towards this end, the IBBI, in association with all the eleven RVOs, is organising a full day national seminar on valuation on Saturday, the 8th June, 2019 in New Delhi.

The seminar will track developments in the Valuation landscape since the notification of the Rules and also discuss frontiers in valuation, international practices in valuation, technology in valuation, experience of stakeholders with Registered Valuers, effective regulation of Registered Valuers and deliberate upon a vision for the growth of the profession over the short to medium term, including policy initiatives as may be required to further institutionalise the profession of registered valuers.

Mr. Injeti Srinivas, Secretary, Ministry of Corporate Affairs, has kindly consented to inaugurate the Seminar as Chief Guest.

Dr. M. S. Sahoo, Chairperson, Insolvency and Bankruptcy Board of India will join the seminar as Guest of Honour.

For more information, please contact Ms. Namisha Singh, Assistant Manager, IBBI at namisha.singh93@ibbi.gov.in
